

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.266
APPEAL/60(AHM)2023

Proceedings under Section 59 of Co. Act, 2013

IN THE MATTER OF:

SHRI ASHOK RAMCHANDRA PANCHAL & Anr.
VS
VEER FABRICATORS PRIVATE LIMITED & Ors.

.....Applicant

.....Respondent

Order delivered on: 18/04/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)
Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Jaimin Dave, Adv. a.w Ms. Hirva Dave, Adv.
For the Respondent :

ORDER

Ld. Counsel for the applicant submitted that respondents are served and they have filed service report. In spite of service, none present for respondents, hence, respondents are proceeded ex-parte.

List for further consideration on 25.07.2024.

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

-Sd-

CHITRA HANKARE
MEMBER (JUDICIAL)